

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101

IA No. 56/JPR/2020

IA (CA) No. 13/JPR/2023

CA No. 27/JPR/2023

CA No. 06/JPR/2024

CA No. 22/JPR/2024

CP No. 13/59/2013

Under Section 59 of Companies Act, 2013

In the matter of:

Smt. Smita Rajeev Sah

...Petitioner/Applicant

Versus

Sah Theaters Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Siddharth Bapna, Adv.
For the Respondent : Amol Vyas, Adv.

ORDER

IA No. 13/JPR/2023

The present application has been filed u/r 53(2) R/w Rule 11 of NCLT Rules, 2016 for taking LRs of deceased Sh. Roop Narain Sah (R-2) on record. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 10 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.

Submissions heard; order reserved.

Sdr

Sdr

CP No. 13/59/2013

List the matter along with all pending IAs on 28.08.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 02, 2024